

ITEM NO.5

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 237/2022

HAJI ABDUL GANI KHAN &amp; ANR.

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(FOR ADMISSION and IA No.49915/2022-STAY APPLICATION

WITH

W.P.(C) No. 488/2022 (X)  
(FOR ADMISSION)W.P.(C) No. 718/2022 (PIL-W)  
(FOR ADMISSION)

Date : 13-10-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Koshy John, Adv.  
Mr. M.S. Vishnu Sankar, Adv.  
Mr. Aditya Santosh, Adv.  
Ms. Athira G Nair, Adv.  
Mr. Venkateshwara Rao Anumolu, Adv.  
for M/S Lawfic, AOR

Mr. Rao Ranjit, AOR

Mr. Ravi Shankar Jandhyala, Sr. Adv.  
Mr. Sunny Kumar, adv.  
Mr. Deepak K Singh, Adv.  
Mr. Sriram P., AOR

For Respondent(s) Mr. Tushar Mehta, Ld. S.G.  
Mr. K.M. Nataraj, Ld. ASG  
Mr. Shailesh Madiyal, Adv.  
Mr. Kanu Agrawal, Adv.  
Ms. Neela Kedar Gokhale, adv.  
Mr. Saurav Roy, Adv.  
Mr. Nakul Chengappa K.K., Adv.  
Mr. Arvind Kumar Sharma, AOR  
Mr. Gurmeet Singh Makker, AOR

Ms. Taruna Ardhendumauli Prasad, AOR

Mr. Amit Sharma, AOR

Mr. Dipesh Sinha, Adv.

Ms. Pallavi Barua, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

W.P(Civil) No. 237/2022

The petitioners has filed three pages synopsis and submits that he requires two hours for hearing. We expect the counsel to crystallize his submissions in a shorter period of time.

Learned Solicitor General submits that he will file synopsis within four days and requests for some time to examine the matter in greater detail to make submissions. Learned Solicitor General submits that he will take time approximately likewise.

List on 16.11.2022 and 17.11.2022.

W.P.(C) Nos. 488/2022, 718/2022

De-tagged.

Learned counsel for the respondent(s) accepts notice in WP(Civil) No. 718/2022 and a copy of the petition be handed over to learned counsel for the respondents during he course of the day.

Counter affidavit be filed within four weeks.  
Rejoinder affidavit be filed within two weeks thereafter.

List after eight weeks.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)